

(2013) 01 AHC CK 0166

In the Allahabad High Court

Case No : Matters Under Article 227 No. 138 of 2013

Smt. Laxmina Devi

APPELLANT

Vs

Ist Civil Judge (J.D.) and Another

RESPONDENT

Date of Decision : 22-01-2013

Acts Referred:

Citation : (2013) 01 AHC CK 0166

Hon'ble Judges : Pankaj Mithal, J

Bench : Single Bench

Advocate : S.S. Sazaly and Anand Srivastava, for the Appellant;

Final Decision : Disposed Of

Judgement

Hon"ble Pankaj Mithal, J.—Heard learned counsel for the petitioner. This is a petition for a direction upon the court concerned to decide Case No. 906 of 2001 (Ram Adhar Vs. Smt. Laxmina Devi and others) within a time bound period.

2. In view of the general mandamus of the Division Bench of this court in Ayodhya Sahai Vs. District Judge and Others, and looking to the fact that the case is of the year 2001, the petition is disposed of with the direction to the court concerned to decide the same in accordance with the law as expeditiously as possible preferably within a period of one year from the date of production of the certified copy of this order, provided there is no legal impediment.

3. The aforesaid direction would become ineffective in case the petitioner herself seeks two continuous adjournments in the case. Petition disposed of.